

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 275/TT/2015**

Subject : Determination of Transmission Tariff from DOCO to 31-3-2019 "Asset-I : 275.93 KM OPGW fiber optic cable along with associated equipment's which are under commercial operation w.e.f 01.04.2014) & Asset-II : 291.124 KM OPGW fiber optic cable along with associated equipment's (includes 88.63 Km under cost apportionment with POWERTEL) which are under commercial operation w.e.f 01.07.2014 & Asset-III : 1717.112 KM OPGW fiber optic cable along with associated equipment's (includes 966.436 Km under cost apportionment with POWERTEL) which are under commercial operation w.e.f 30.03.2015 under "Fiber Optic Communication System for central sector Sub-stations & Generating Stations" in Southern Region

Date of hearing : 22.3.2016

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation and 13 others

Parties present : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri M.M Mondal, PGCIL  
Shri S.K Venaktesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Anshul Garg, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff from DOCO to 31-3-2019 "Asset-I : 275.93 KM OPGW fiber optic cable along with associated equipment's which are under commercial operation w.e.f 01.04.2014) & Asset-II : 291.124 KM OPGW fiber optic cable along with associated equipment's (includes 88.63 Km under cost apportionment with POWERTEL) which are under commercial operation w.e.f 01.07.2014 & Asset-III : 1717.112 KM OPGW fiber optic cable along with associated equipment's (includes 966.436 Km under cost apportionment with POWERTEL) which are under commercial operation w.e.f 30.03.2015 under "Fiber Optic Communication System for central sector Sub-stations & Generating Stations" in Southern Region

2. None appeared on behalf of the respondents.



3. The Commission directed the petitioner to submit the following information on affidavit, with an advance copy to respondents by 11.4.2016:-

- a) Segregated apportioned approved cost for the assets and basis of apportionment.
- b) The actual O&M cost year wise along with details.
- c) Breakup of optical fiber length covered and claimed in various petitions.
- d) RLDC certificate and details regarding the usage of the asset, Whether communication signal has been established.
- e) Auditor's certificate indicating whether the certified cost is inclusive of liability or excluding the liability.
- f) Form 15 (actual cash expenditure), by clearly showing the quarter wise payment to contractors/suppliers and% of fund deployment up to actual COD.
- g) Form 14 (other income as on COD).
- h) Whether any of the assets covered in the instant petition were decapitalised/assets not put to use during 2009-14 and 2014-19 tariff period? If yes, the details like gross block and cumulative depreciation of such assets.
- i) In addition to above, The information sought vide ROP dated 28.12.2015 have not been submitted its is submit the reply to earlier raised queries along with above mentioned queries.
- j) Editable Soft copy (Excel format) of all the tariff forms.

4. The Commission further directed the petitioner to file the above said information within the specified time. In case, the information is not filed within the said date, the matter shall be decided based on available records.

5. Subject to the above, order in the petition was reserved.

By Order of the Commission  
Sd/-  
(T. Rout)  
Chief (Legal)

